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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


Co. Appeal No. 224/252/NCLT/AHM/2018

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2018**

Name of the Company: Amit Narendrakumar Patel
(Kinboshi Danke Resources Pvt Ltd.)
V/s.
Registrar of Companies

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DEVESH R. DESAI	PCS	APPELLANT.	
2.				


ORDER

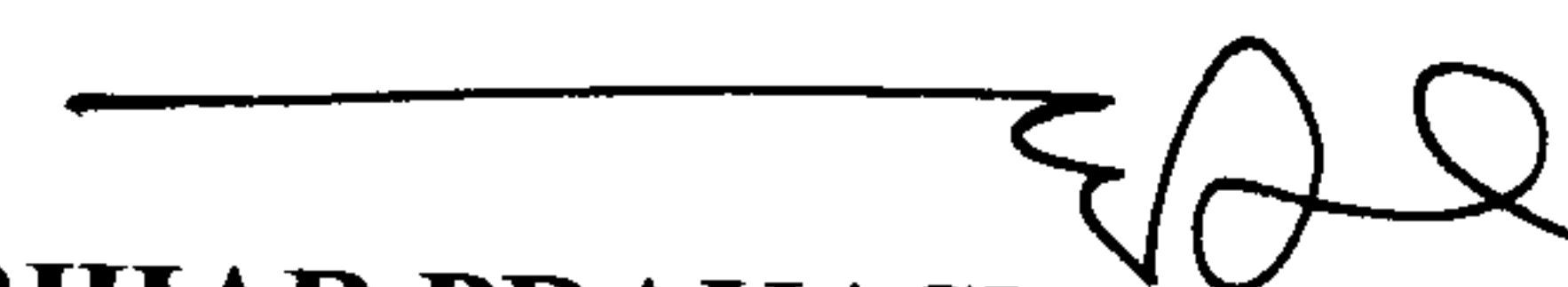
PCS Mr. Devesh R Desai is present for the Appellant. None for the ROC.

In this matter, representation of the ROC is received.

Further in pursuant to previous order dated 25.06.2018 of this Tribunal the Income Tax Department submitted its reply / response. A copy thereof is provided to the appellant. The Appellant submits its reply in response to the reply/comments in respect of observation of the Income Tax Department, which is taken on record.

List the matter on 28.08.2018 for hearing.


**MANORAMA KUMARI
MEMBER JUDICIAL**
Dated this the 19th day of July, 2018


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**